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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A./TA/ NO. 157/2009-2008

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Bom 20/7/2015
SECTION OFFICER (JUDL.)

14.7.2015

FORM NO. 4
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH :
ORDERSHEET

1. ORIGINAL APPLICATION No : 157 / 2009

2. Transfer Application No : ----- / 2009 in O.A. No. -----

3. Misc. Petition No : ----- / 2009 in O.A. No. -----

4. Contempt Petition No : ----- / 2009 in O.A. No. -----

5. Review Application No : ----- / 2009 in O.A. No. -----

6. Execution Petition No : ----- / 2009 in O.A. No. -----

Applicant (S) : Sri Gopal Ch. Debbarma

Respondent (S) : Union of India & Ors.

Advocate for the : -----
 {Applicant (S)} Mr. S. Sarmah, Mr. H.K. Das,

Mr. P. Majumder.

Advocate for the : -----
 {Respondent (S)} C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p><u>This application is in form</u> <u>is filed in C. F. for Rs. 50/-</u> <u>deposited via. P.O/BD</u> <u>No. 7640 7532</u> <u>Dated 13.8.05</u></p> <p><i>13.8.05</i> <u>Dy. Registrar</u> <u>85/14/810</u></p> <p><u>/lm/</u></p>	14.08.2009	<p>For the reasons recorded separately, this O.A. stands disposed of.</p> <p><i>D</i></p> <p>(M.K. Chaturvedi) Member(A) <i>M</i></p> <p>(M.R. Mohanty) Vice-Chairman</p>
<p><u>15.8.09</u></p> <p><u>4 (Four) copies of</u> <u>Application with out</u> <u>anwers received</u> <u>for 8 copies notices to</u> <u>the Respondents No 1 to</u> <u>4. Copy served.</u></p> <p><u>15/8/09</u></p> <p><u>Received by</u> <u>Das.</u> <u>15.8.09.</u></p>		

17/08/09

Judgment along with
Notice order dated 14/8/09
send to the D/section
for issuing the Applicant
2 Respells No. 1, ~~2~~ 2 by
Regd. post and Respell.
No. 3 by SPL. Messenger.

D/No — 9531-9535

Dtd. 19/8/09

Recd
17/8/09

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI :

O.A.No.157 of 2009

Date of Decision 14.08.2009

Sri Gopal Chandra Debnath Applicant/s

Mr. S. Sarma, Mr. H.K. Das and Mr. P. Majumdar Advocate for the
..... Applicant/s

- Versus -

U.O.I. & Ors. Respondent/s

Mr. Kankan Das, Addl. C.G.S.C. Advocate for the
..... Respondents

CORAM

MR. MANORANJAN MOHANTY, VICE-CHAIRMAN

MR. MADAN KUMAR CHATURVEDI, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed Yes/No
to see the Judgment ?
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether their Lordships wish to see the fair copy Yes/No
of the Judgment ?

Member /Vice-Chairman

4

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI- 5.**

Original Application No. 157 of 2009

Date of Decision : 14.08.2009

HON'BLE MR. M. R. MOHANTY, VICE-CHAIRMAN
HON'BLE MR. M. K. CHATURVEDI, ADMINISTRATIVE MEMBER

Gopal Chandra Debnath
S/O Sri Upen Chandra Debnath
Assistant Accounts Officer
Office of the Senior Divisional
Accountant General (A & E)
Tripura State, Agartala.

Applicant

By Advocates : Mr. S. Sarma, Mr. H.K. Das and Mr. P. Majumdar.

-Versus-

1. Union of India, represented by the Comptroller & Auditor General (N), Office of the Comptroller & Auditor General of India, 9, Deen Dayal Upadhyay Marg, New Delhi- 110124.
2. The Accountant General (A & E), Tripura, Kunjaban, P.O. Kunjaban, Agartala- 6.
3. The Accountant General (A & E), Assam, Maidamgaon, Guwahati- 29
4. The Senior Deputy Accountant General (A & E), Tripura State, P.O. Kunjaban, Agartala- 6.

Respondents

By Advocate : Mr. Kankan Das, Addl. Standing Counsel.

ORDER(ORAL)
14.08.2009

M. R. MOHANTY, V.C.:

On being mentioned by Mr. H.K. Das, Advocate for the
Applicant (made in presence of Mr. Kankan Das, learned Addl. Standing
Counsel for Govt. of India) this matter is taken up.

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D

(2). Applicant is an Assistant Accounts Officer of the Office of the Deputy Accountant General (DAG) of Tripura at Agartala. He faced an order dated 10.08.2009 transferring him (on deputation basis) from Agartala to Kohima (Nagaland) DAG office. He represented (on 03.08.2009) to the Deputy Accountant General at Agartala requesting not to disturb him from Agartala. By the said order dated 10.08.2009, the Applicant has been asked to be released from Agartala with effect from 17.08.2009.

(3). Since time was running away, without hearing from the Respondents, the Applicant has approached this Tribunal with the present Original Application under Section 19 of the Administrative Tribunals Act 1985.

(4). Heard Mr.H.K.Das, learned counsel appearing for the Applicant and Mr.K.K.Das, learned Addl.Standing Counsel for the Government of India, and perused the materials placed on record.

(5). Mr.H.K.Das, learned counsel appearing for the Applicant, stated that two more vacancies (in the post of AAOs) are there (at Agartala). On transfer of the Applicant and another AAO from Agartala, there may be administrative difficulties at Agartala. He has stated that there are several surplus of AAOs at Guwahati and Shillong office and, instead of sending them on deputation to kohima (Nagaland), the authority ought not to have been disturbed the Applicant from Agartala.

(5). On the other hand Mr.K.K.Das, learned Addl.Standing Counsel for the Central Government, has argued that 'who will be posted where' and 'which post can be kept vacant' are maters within the discretionary jurisdiction of the authorities in control of the matter and that this

Tribunal, not being an appellate authority, should not interfere in such matter.

(6). Law is, by now, well settled by Apex Court of India that, on facing an order of transfer/deputation, one should first obey the order by joining new place of posting /station and, only thereafter, he/she should put up representation for his/her appropriate posting or redressal of grievances.

(7). In the aforesaid premises, we dispose of this case by remitting the matter to the Respondents; who should promptly consider the representation dated 03.08.2009 of the Applicant. Copies of this O.A. be sent to the Respondents No.3 (by Special Messenger) and to other Respondents (by Regd.Post); who should treat the copies of this Original Application as representation (of the Applicant) to them/ Respondents and pass reasoned orders (under intimation to the Applicant) expeditiously.

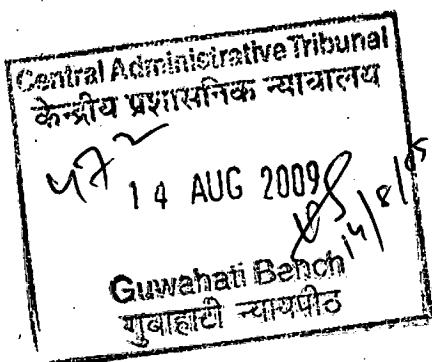
(8). Send copies of this order to the Applicant and the Respondents in the address given in the O.A.

(9). Free copies of this order be also supplied to the Advocates appearing for both the parties.


(M.K. CHATURVEDI)
ADMINISTRATIVE MEMBER


(M.R. MOHANTY)
VICE-CHAIRMAN
14/08/09

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI**



OA No. 157 of 2009

Gopal Chandra Debnath

...APPLICANT

- Vs -

Union of India & Ors.

...RESPONDENTS

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Received
at 10.55 AM
14.8.09

Received copy
14-8-09

Filed by
Hariharan Dab.
14.8.09
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

OA No. 157 of 2009

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

14 AUG 2009

Guwahati Bench
গুৱাহাটী ন্যায়পোঠ

Gopal Chandra Debnath

...APPLICANT

- Vs -

Union of India & Ors.

...RESPONDENTS

S Y N O P S I S

That the applicant joined the service in the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala as Clerk/Typist on 21.12.1990. The applicant thereafter passed the Section Officer Grade Examination in November' 2001 and got the promotion to the post of Section Officer (Common Cadre of SO/AAO/AO/Sr. AOS of N.E.Region) and posted on transfer to the Office of the Senior Deputy Accountant General (A & E) Nagaland, Kohima and joined the said post on 30.12.2003.

In the year 2006 respondents took a decision to segregate the common cadre of Section Officer/Asstt. Accounts Officer/ Accounts Officer/Sr. Accounts Officers working under the respondents in N.E. Region and to that effect a policy was formulated. The whole process of cadre separation of Gr. 'B' officer in N.E. Region was effected purely on seniority cum preference of option exercised by the concerned officers. To that effect options were called for from the concern officers. The applicant on 19.04.06 being the Section Officer (S.O.) opted for the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala only. Thereafter, by an order dated 28.07.06 the respondents permanently allocated the applicant in the officer of Senior Deputy Accountant General (A&E), Tripura, Agartala.

As per the said policy the respondents are to see the cadre strength of a particular office vis-à-vis the number of optees and to reshuffle the said excess optees in offices where optees are less than the cadre strength. In describing the above the said policy has classified the offices as "surplus and deficit" in terms of the number of optees vis-à-vis the cadre strength.

It is stated that in the Office of the Senior Deputy Accountant General (A & E) Tripura, Agartala at present there are two clear vacancies caused due to retirement of Sri Prithwish Ch. Sinha on 31.12.2008 and Sri Dilip Ranjan Chakraborty on 31.05.2009

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and the same are lying vacant as on date. In spite of the aforesaid two vacancies the respondents issued the impugned order dated 10.08.09 by which the applicant has been released from Tripura w.e.f 17.08.09 (A/N) to join in the O/o the Sr. Deputy Accountant General, Nagaland, Kohima on transfer on deputation to accommodate two AAO's in Tripura. It is further stated that two AAO's posted in Nagaland on deputation basis, can easily be repatriated to Agartala Office against the vacancies surfaced, so that the cadre strength at Agartala become as it is or in other word, the Agartala Office will neither be "surplus" nor "deficit".

Therefore, it is clear that the Agartala Office i.e. the present place of posting of the applicant is a deficit office even before the implementation of the impugned order of transfer dated 10.08.09 and it will be more deficit in the event of implementation of the impugned order of transfer. It is therefore the respondents ought not to have issued the impugned order dated 10.08.09 transferring the applicant from his present place of posting.

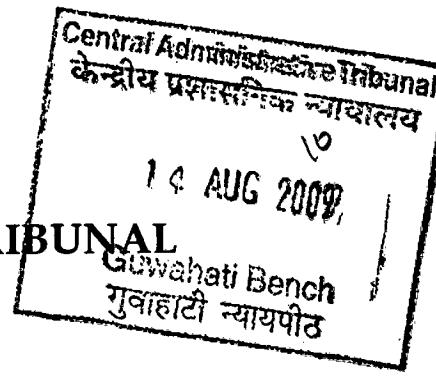
The respondents by issuing the policy of separation and the guidelines attached to the said policy wanted to get the cadres of all the offices stable by taking into consideration the choice of the officers of the said cadre. However, in the instant case the respondents instead of bringing stability to the cadre strength have made an attempt to further deteriorating the settled position of the cadre. Moreover, clause VI provides for restrictions in promotion meaning that if there is some error in placing the surplus and deficit officers as per the policy, the avenue of promotion will also be blocked. In a nut shell the respondents by issuing the impugned order not only violated the policy but at the same time the promotional avenue of the applicant has also been stagnated. The applicant submitted representation dated 03.08.09 to the Accountant General, Tripura, Agartala for redressal of his grievance but the same yielded no result in positive.

Therefore, being aggrieved by such an illegal and arbitrary action on the part of the respondents the applicant having no other alternative has approached this Hon'ble Tribunal by way of filing the instant original application for redressal of his grievances. Hence the present original application.

Filed by
Arpit K. D. A.
14.8.19
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI

OA No. 157 of 2009



LIST OF DATES

21.12.90 The applicant joined the service in the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala as Clerk / Typist.

January 1999 The applicant got the promotion as Accountant.

30.12.03 The applicant posted and joined on transfer to the Office of the Senior Deputy Accountant General (A & E) Nagaland, Kohima.

02.08.05 The applicant joined in the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala on being transferred from the Office of the Senior Deputy Accountant General (A&E) Nagaland, Kohima.

24.03.03 The policy decision of cadre separation was communicated by the Hqrs. Office along with the Policy of Separation of Common Cadre of Group- 'B' officers in the A&E and Civil Audit Offices in N.E. Region. **[Annexure- 1] [Page- 13]**

19.04.06 The applicant submitted his option for the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala only. **[Annexure- 2] [Page- 16]**

28.07.06 The order issued by the respondents basing on the seniority and the option exercised by the officers including the applicant by which the applicant has been permanently allocated in the office of the Senior Deputy Accountant General (A&E), Tripura, Agartala. **[Annexure- 3] [Page- 17]**

28.05.07 Communication issued to Sr. Dy. A.G. (Admn) indicating the fact of fixation of maximum period of deputation i.e. 4 years. It also reflects that if any vacancy occurs to accommodate an officer on deputation, at the

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office of his choice, he/she will be reverted to that office as per the above said policy. [Annexure- 5]

[Page- 31]

31.12.08 Sri Prithwish Ch. Sinha senior colleague of the applicant retired from service in Tripura.

27.05.09 Communication made by the Astt. Comptroller & Auditor General (N) to all the Head offices informing that the merged cadre of Section Officers and Assistant Accounts/Audit Officers will be re-designated as Assistant Accounts Officer/Assistant Audit Officer and classified as Group- B Gazatted. [Annexure- 4] [Page- 30]

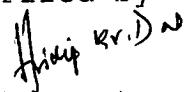
31.05.09 Sri Dilip Ranjan Chakraborty senior colleague of the applicant retired from service in Tripura.

15.07.09 Letter under No. 554-NGE(App.)/28-2007/Pt.II issued by the Hqrs. Office pursuant to which the respondents asked the applicant on which date the applicant will take release from Tripura on transfer/deputation to the O/o Sr. D.A.G. (A&E), Nagaland, Kohima to repatriate two officials from that office even though two clear vacancies are lying in the Tripura office.

03.08.09 Representation submitted by the applicant against the impugned transfer order stating that there arises two clear vacant post in Tripura surfaced due to retirement of Sr. colleagues. Therefore, the Sr. colleagues of the Tripura office serving in Nagaland can easily be accommodated in those two posts which will save the office from being 'deficit'. [Annexure- 7] [Page- 33]

10.08.09 Impugned release order transferring the applicant to the office of Senior Deputy Accountant General, Nagaland, Kohima. [Annexure- 6] [Page- 32]

Filed by


Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI

ORIGINAL APPLICATION NO. 157/2009

File No. 12
The Applicant
through
Hariji K. Debnath
Aluveli
14.2.09.

Central Administrative Tribunal
संघीय प्रशासनिक स्वायत्त्व

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গুৱাহাটী স্বায়পীঠ

BETWEEN

Gopal Chandra Debnath,
S/o Sri Upen Chandra Debnath,
Assistant Accounts Officer,
Office of the Senior Divisional
Accountant General (A & E),
Tripura State, Agartala. ✓

APPLICANT.

VERSUS

1. Union of India, represented by the Comptroller & Auditor General (N), Office of the Comptroller & Auditor General of India, 9, Deen Dayal Upadhyay Marg, New Delhi- 110124. ✓
2. The Accountant General (A & E), Tripura State, Kunjaban, P.O- Kunjaban, Agartala- 6. ✓
3. The Accountant General (A & E), Assam, MaidamGaon, Guwahati - 29. ✓
4. The Senior Deputy Accountant General (A & E), Tripura State, P.O.- Kunjaban, Agartala- 6. ✓

Respondents

Gopal Chandra Debnath

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গুৱাহাটী ন্যায়পালিত

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDERS AGAINST WHICH APPLICATION IS MADE:-

This application is directed against the order under Memo No. Estt/A &E/Cadre Separation/Part-III/2009-10/681 dated 10.08.2009 issued by the Deputy Accountant General, O/o Senior Deputy Accountant General (A&E), Tripura, Agartala.

2. JURISDICTION OF THE HON'BLE TRIBUNAL:-

The Applicant declares that the subject matter of this application falls within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:-

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:-

4.1 That the applicant joined the service in the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala as Clerk / Typist on 21.12.1990 and by dint of sincere and dedicated service he was promoted as Accountant in January 1999. The applicant thereafter passed the Section Officer Grade Examination in November' 2001 and got the promotion to the post of Section Officer (Common Cadre of SO/AAO/AO/Sr. AOS of N.E.Region) and posted on transfer to the Office of the Senior Deputy Accountant General (A & E) Nagaland, Kohima and joined the said post on 30.12.2003. On completion of tenure of eighteen months, the applicant rejoined in the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala on 02.08.2005 on being transferred from the Office of the Senior Deputy Accountant General (A&E) Nagaland, Kohima.

The sequences of events mentioned above are not in dispute and as such the applicant craves leave of the Hon'ble Tribunal to place on records all these records as and when required.

Gopal Chandra Debnath

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4.2 That the applicant begs to state that respondents took a decision to segregate the common cadre of Section Officer/Asstt. The Accounts Officer/Accounts Officer/Sr. Accounts Officers working under the respondents in N.E. Region and to that effect a policy was formulated. The said policy decision of cadre separation was communicated by the Hqrs. Office letter dated 24.03.2006 along with the Policy of Separation of Common Cadre of Group- 'B' officers in the A&E and Civil Audit Offices in N.E. Region. The whole process of cadre separation of Gr. 'B' officer in N.E. Region was effected purely on seniority cum preference of option exercised by the concerned officers. To that effect options were called for from the concern officers. The applicant on 19.04.06 being the Section Officer (S.O.) opted for the Office of the Senior Deputy Accountant General (A&E), Tripura, Agartala only. The respondent basing on the seniority and the option exercised by the officers including the applicant issued an order dated 28.07.06, by which the applicant has been permanently allocated in the office of the Senior Deputy Accountant General (A&E), Tripura, Agartala.

Copies of the forwarding letter of C&AG of India dated 24.03.2006, the option submitted by the applicant dated 19.04.06 and communication dated 28.07.2006 are annexed herewith and marked as **ANNEXURE-1, 2 and 3.**

4.3 That as stated above taking into consideration, the Clause- IV & V of the cadre separation policy the Office of the Accountant General (A&E) Assam issued the aforesaid circular No. No. AG/Sept/Gr.B/ 2006/64 Dated 28.07.2006 which was circulated by the Agartala Office Vide Circular No. 506 Dated 31.7.2006. In the Circular the name of applicant appears at serial No. 199 with a remark 'Permanently allocated in Tripura with Single option'. The common cadre of SO/ AAO/ AO/ Sr. AO's of N.E.Region was separated w.e.f. 31-07-2006 (AN) as per cadre separation Policy communicated by the Hqrs. Office Vide letter No.144-NGE (App)/17-2004 dated 24.03.2006. The whole process of Cadre separation of Gr. 'B'

Gopal Chandra Bhaweth

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Officer in N. E. Region was rendered purely on seniority cum preference of option. The applicant being the Section Officer opted for the Office of the Sr. Dy. Accountant General (A&E), Tripura, Agartala only and accordingly the applicant had been permanently allocated in the said Office of the Senior Deputy Accountant General (A&E) Tripura, Agartala.

It is stated that as per the policy the officers in the cadre of SO/AAO/AO/Sr. AO's are entitled to place their choice of posting in a particular office irrespective of the number of vacancies as well as the cadre strength of that particular office. The respondents have got the authority to allocate the office permanently to an officer of these particular cadres. At the same time the respondents are to see the cadre strength of a particular office vis-à-vis the number of optees and to reshuffle the said excess optees in offices where optees are less than the cadre strength. In describing the above the said policy has classified the offices as "surplus and deficit" in terms of the number of optees vis-à-vis the cadre strength.

4.4 That the applicant begs to state that prior to the implementation of the 6th Pay Commission Recommendation, the Cadre of Section Officer (SO) and the Assistant Accounts Officer (AAO) were treated as separate cadres for the purpose of transfer of the official under cadre separation Policy dated 24.03.2006 but during implementation of recommendation of 6th pay commission the cadre of SO and AAO have been merged and placed under common pay band (PB2 Rs.9300-34800) with the grade pay of Rs.4800. Consequently it has been decided vide HQrs. Officer Letter No.697-6PC/GE-II/22-2009 dated 27.05.2009 that the merged cadre of SO and AAO will be re-designated as AAO and will be classified as Group 'B' Gazetted cadre.

Copy of the letter dated 27.05.2009 of C & AG's office is annexed herewith and marked as **ANNEXURE -4**.

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4.5 That the Director (legal) of the office of the C & AG of India in his D.O. letter No.412/LC/95-2006 dated 28.05.2007 addressed to the Sr. DAG (Admn.), office of the Pr. A.G. (Audit), Assam reiterated the principle of cadre separation Policy and taking into consideration the judgment and order passed by the Hon'ble Tribunal the period of deputation has been fixed while reiterating the provisions of the policy of separation. It is stated that the respondents have not followed the scope and ambit of the policy of separation. The officers who opted for a particular office have not been given the posting in the name of "surplus and deficit".

The copy of this D.O. letter dated 28.05.2007 is annexed herewith and marked as **Annexure -5**.

4.6 That the applicant begs to state that in the Office of the Senior Deputy Accountant General (A & E) Tripura, Agartala at present there are two clear vacancies caused due to retirement of Sri Prithwish Ch. Sinha on 31.12.2008 and Sri Dilip Ranjan Chakraborty on 31.05.2009 and the same are lying vacant as on date.

4.7 That the applicant begs to state that respondents taking a contrary view of the policy, have issued the impugned order dated 10.08.09 by which the applicant who has already been permanently allocated in the Agartala Office i.e. the office of the Sr. Dy. Accountant General (A&E) Tripura, Agartala, has been transferred to the office of Senior Deputy Accountant General, Nagaland, Kohima. The respondents by the said order has released him from his present place of posting w.e.f. 17.08.09 and as such he is still serving in his present place of posting.

Copy of the order dated 10.08.09 is annexed herewith and marked as **ANNEXURE-6**.

4.8 That the applicant begs to state that there are two AAO's of Agartala office at present posted at Nagaland on

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deputation and after the occurrence of these two vacancies said two AAO's posted in Nagaland on deputation basis, can easily be repatriated to Agartala Office, so that the cadre strength at Agartala become as it is or in other word, the Agartala Office will neither be "surplus" nor "deficit". It is stated that the respondents as per the policy are required to find out the offices of surplus nature i.e. the offices wherein there are surplus optee than the cadre strength, so that out of them junior most surplus officers can be accommodated in the deficit offices. The Para **IV** and **V** of the said policy the position has been made very clear that junior most officers of the surplus offices may be transferred out to the deficit offices. From the narration of facts it is clear that the Agartala Office i.e. the present place of posting of the applicant is a deficit office even before the implementation of the impugned order of transfer dated 10.08.09 and it will be more deficit in the event of implementation of the impugned order of transfer. It is therefore the respondents ought not to have issued the impugned order dated 10.08.09 transferring the applicant from his present place of posting.

4.9 That the applicant begs to state that the respondents by issuing the policy of separation and the guidelines attached to the said policy wanted to get the cadres of all the offices stable by taking into consideration the choice of the officers of the said cadre. The said policy to stabilize the offices and to streamline the postings of the officers of the said cadres, have introduced the provision of offering option, so that officers can be accommodated in the place of their choice and an uniform strategy can be resorted to in the matter of transfer of the officers of the said cadre without any discrimination. However, in the instant case the respondents instead of bringing stability to the cadre strength have made an attempt to further deteriorating the settled position of the cadre. It is stated that the respondents in issuing the impugned order has also misinterpreted the order dated 15.07.09 wherein the provision of the policy has once again been

Gopal Chandra Debbarma

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reiterated. In the said order dated 15.07.09 it has been mentioned that person junior in the surplus offices may be accommodated in the deficit offices, and if needed by replacing the senior officers who were occupying the said posts at the said deficit offices. This clearly goes to show that the respondents in compliance of the said policy are required to carry out the exercise to find out the deficit and surplus office where adjustment is required to be done. It is stated that in the offices Assam and Meghalaya which are termed as surplus office, there are number of junior officers than the applicant who can be transferred to the deficit offices. Hence, the action of the respondents in unilaterally transferring the applicant in violation of the policy decision is illegal and arbitrary and liable to be interfered with.

4.10 That the present applicant made representation to the Accountant General on 03.08.09 stating that the whole process of Cadre Separation of Group-B Officers in North Eastern Region has been completed on the basis of the option exercised by the Concerned Officers. But the applicant has never exercised any option for posting in the office of Sr. DAG (A&E) Nagaland, Kohima. Moreover, Clause IV and VI of the cadre separation policy provide that "no further promotion should be made in the surplus Office till all the surplus optees posted to deficit offices on deputation basis are accommodated in these offices". Meaning thereby if there is some error in placing the surplus and deficit officers as per the policy, the avenue of promotion will also be blocked. In such a situation in the event of repatriating the AAOs of Agartala office from Nagaland, there will be scope of promotion of the applicant to the next higher grade. In a nutshell the respondents by issuing the impugned order not only violated the policy but at the same time the promotional avenue of the applicant has also been stagnated. The representation filed by the applicant is yet to be replied to by the respondents. It is therefore the interference from the Hon'ble Tribunal is called for and appropriate direction need

Gopal Chandra Debbarma

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be issued setting aside the impugned order of transfer dated 10.08.09.

Copy of the representation dated 3.8.2009 is annexed herewith marked as **ANNEXURE-7.**

4.11 That in view of the aforesaid facts and circumstances of the case it is has become clear that the respondents in clear violation of the Policy of Separation of the Common Cadres and without taking into consideration the strength of the cadre in Agartala have unilaterally issued the impugned transfer order dated 10.08.09. It is further stated that the officers of Nagaland can easily be accommodated in the 2 (two) vacant posts surfaced due to the retirement of Sri Prithwish Ch. Sinha on 31.12.2008 and Sri Dilip Ranjan Chakraborty on 31.05.09 without making Agartala a deficit office. Moreover, error in placing surplus and deficit officers as per the policy will put restriction in further promotion of the applicant creating an anomalous situation. Hence the present case is a fit case wherein the Hon'ble Tribunal may be pleased to pass an interim order of stay of the effect and operation of the impugned order dated 10.08.09 directing the respondents to allow the applicant to continue in the present place of posting during the pendency of the present original application. The applicant has made out a *prima facie* case of discrimination, illegality and arbitrariness on the part of the respondents. The balance of convenience is in favour of the applicant for such an interim order. The applicant would also suffer irreparable loss and injury if the interim order sought for is not passed by the Hon'ble Tribunal.

4.12 That the applicant demanded justice from the respondents which has been denied to him.

4.13 That the applicant has no other alternative or any other efficacious remedy and the remedy sought for, if granted, shall be adequate, just and proper.

Gopal Chandra Debnath

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4.14 That the applicant files ~~this application~~ bonafide for securing the ends of justice.

5. GROUNDS FOR RELIEF(S) WITH LEGAL PROVISIONS:

5.1 For that the respondents have discriminated in the matter of transfer and posting while issuing the impugned order of transfer. In the process the junior officers are being allowed to remain posted in their respective places of posting and the applicant has been picked up arbitrarily in violation of the policy.

5.2 For that the respondents while issuing the impugned order of transfer, have violated the provision of the policy of separation and thereby have blocked his promotional avenue to the next higher grade.

5.3 For that the respondents have acted illegally in issuing the impugned order of transfer dated 10.08.09 and have thereby provided an undue advantage to the officers (surplus) of the surplus offices.

5.4 For that the respondents have violated the provisions of the transfer policy/policy of separation of cadre issued by them with mandatory guidelines in issuing the impugned order of transfer and as such same is liable to be set aside.

5.9 For that from the sequence of events it is clear that the impugned order of transfer been passed unilaterally with the sole purpose to harass the applicant and make his service life miserable. Hence on this ground alone the impugned transfer order is liable to be quashed.

The applicant craves leave of the Hon'ble Court to advance more grounds both legal and factual at the time of hearing of this case.

6. DETAILS OF THE REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to him and there is no alternative remedy available to him.

Gopal Chandra Debnath

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7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed any application, writ petition or suit regarding the grievances in respect of which this application is made, before any other court or any other bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF(S) SOUGHT FOR:

Under the facts and circumstance stated above the applicant most respectfully prays that the Hon'ble Tribunal may be pleased to admit this application, call for the records of the case and upon hearing the parties be pleased enough to grant the following reliefs to the applicants -

8.1 To set aside and quash the impugned order under Memo No. Estt/A &E/Cadre Separation/Part-III/2009-10/681 dated 10.08.2009 issued by the DAG (A&E) Tripura, Agartala.

8.2 To direct the Respondent to allow the applicant to continue to the office of the Senior Deputy Accountant General (A&E), Tripura, Agartala.

8.3 Cost of the application.

8.4 pass any such order/orders as Your Lordships may deem fit and proper.

9. INTERIM ORDER PAYED FOR:

Pending final disposal of the present original application the applicant prays for an interim order to stay the effect and operation of the impugned order under Memo No. Estt/A &E/Cadre Separation/Part-III/2009-10/681 dated 10.08.2009 issued by the Deputy Accountant General (A&E), Tripura and to allow the applicant to continue in his present place of posting at Agartala.

Gopal Chandra Debnath

10. The application is filed through Advocates.

11. PARTICULARS OF THE IPO:

(I) IPO No.	:	396 407532
(II) Date of Issue	:	13.8.09
(III) Issued from	:	6 P.O.
(IV) Payable at	:	Guwahati

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

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12. LIST OF ENCLOSURES:

As stated in the Index.

..Verification

Gopal Chandra Debbarma

Central Administration, Assam
কেন্দ্ৰীয় প্ৰশাসনিক ব্যৱস্থাৰ্থ

14 AUG 2009

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গুৱাহাটী সামৰীৰ

VERIFICATION

I, Sri Gopal Chandra Debnath, aged about 40 years, S/o Sri Upen Chandra Debnath, resident of A.G. Qtr. Complex, Quarter No. T/II/05, 79 Tilla, Agartala, Tripura West, do hereby solemnly affirm and verify that the statements made in the accompanying application in paragraphs 4.1, 4.3, 4.6, 4.8, 4.9, 4.11, 4.12, 4.13 and 4.14 are true to my knowledge, those made in paragraphs 4.2, 4.4, 4.5, 4.7 and 4.10 being matters of records are true to my information derived there from and the grounds urged are as per legal advice. I have not suppressed any material fact.

And I sign this verification on this the 13th day of August, 2009 at Guwahati.

Gopal Chandra Debnath

APPLICANT



मात्र के नियंत्रक-महानेत्राधीकरक का कार्य

10. बहादुर शाह जपर मार्ग,
नई दिल्ली - 110 002

OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA

10, BAHADUR SHAH ZAFAR MARG
New Delhi - 110 002

दिनांक / DATE 24.3.06
Central Administrative Tribunal
के न्द्रीय प्रशासनिक न्यायालय

14 AUG 2006

Guwahati Bench
गुवाहाटी न्यायपीठ

To

The Pr. Accountant General (Audit),
Meghalaya, etc.
Shillong

Subject:

Separation of common cadre of Group 'B' officers in the A&E and Civil Audit in North East Region.

Sir,

I am to forward herewith the policy for separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in North East Region alongwith a format of option if is requested that fresh options may be obtained from all the existing Group 'B' officers belonging to common cadre under your cadre control for permanent transfer to the Civil Audit offices in North East Region intimating them the cadre strength of each office and they may be allocated to the concerned offices on the basis of their seniority-cum-options exercised by them as per instruction contained in para 3 of the policy.

2. The junior officers in each cadre who are not likely to be accommodated in concerned offices as per options exercised by them may be posted on deputation basis to the offices as per instructions contained in para 4 of the policy.

3. The action taken report should be sent to us by 15-05-2006. We intend to have separated cadres in place as on 01-06-2006.

4. Caveat in the appropriate courts of judicature may be filed in consultation with your senior counsels. A format of the Caveat is enclosed herewith.

1. Received
24/3

Enccl: As above.

YK(A)

E.C.

Affixed.

H.S.

Advocate

To MTO / Phone : 23231440, 23231767

Telex : 031-65991, 031-65847

नाम / Telegram : ARGEL NEW DELHI

फैक्स : Fax : 91-11-23235446, 91-11-23234014

Yours faithfully
Manish

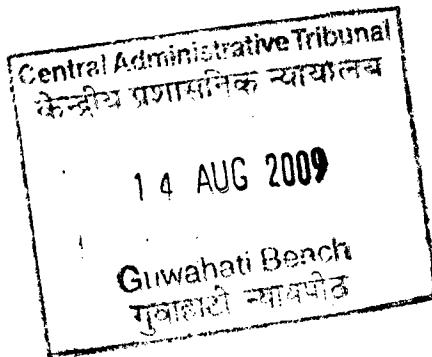
(Manish)
Assistant Comptroller
Auditor General

2. 1/61
24/3/06

365

Policy for separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in N.E. Region

- I One time option for allocation to a particular office may be called for from the existing Group 'B' officers belonging to common cadre by the present cadre controlling authorities i.e. PAG (Audit), Meghalaya etc., Shillong and AG (A&E), Assam, Guwahati. The optees shall be required to indicate their preference.
- II Vacancies in combined cadre may be proportionately distributed among all the concerned offices and the existing staff may be allocated to various offices against the required strength i.e. sanctioned strength minus vacancies proportionately distributed in each cadre.
- III Permanent posting of Group 'B' officers of common cadre against the required strength of various Civil Audit/A&E offices shall be made by the respective cadre controlling authorities strictly on the basis of the seniority of the officers, who have exercised their option for allocation to such offices, irrespective of their base office.
- IV If the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (SAO/AO/RAO/SO), who can not be accommodated in the office of their preference against the required strength of the office as per their seniority, shall be posted on deputation basis to the offices for which number of optees is less than the required strength of that office viz deficit offices. If sufficient volunteers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. No willingness shall be necessary for this purpose but deputation allowance shall be payable. However, they may be asked to give their preference for such posting mentioning the names of deficit offices and as far as possible they may be posted to such deficit offices on the basis of their seniority and preference given by them for this purpose. These persons shall be posted in the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of their office for which option was exercised by them.

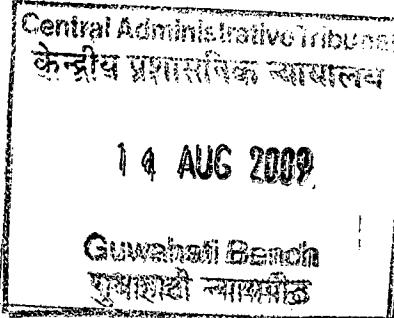


V

V If the number of optees for a particular office is less than the sanctioned strength of that office all the optees shall be allocated to that office. The remaining vacancies shall be filled up by deputation of surplus optees as per guidelines laid down at IV above. The vacancies arising due to repatriation of the deputationists to the office of their choice will be filled up by the concerned offices as per provisions contained in the Recruitment Rules for the concerned posts.

VI The promotions to Group 'B' posts after the separation of cadre shall be made by the concerned offices from amongst the eligible officers of their office. However, in surplus offices no further promotion will be made till all the surplus optees posted to deficit offices on deputation basis are accommodated in these offices.

VII Direct recruitment will be done in the deficit offices only against the requisition already placed/ to be placed to Staff Selection Commission.

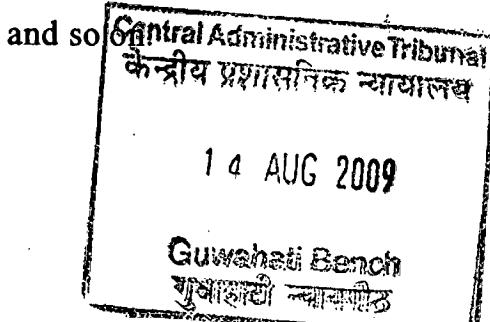


FORM OF OPTION

In the event of separation of existing common cadre for Group B posts of Sr. AO/AO/AAO/SO of the A&E offices of the Indian Audit & Accounts Department located in the North East, I
Shri/Smt/Ms.....*Gopal Chandra Debnath*.....
working in the office of the *Sr. D.A.G. (A&E), Tripura, Agartala*
as.....*Section Officer*..... (designation), knowing fully that the option so exercised shall be final and no further change in the option shall be allowed in any case, do hereby opt to be finally allocated to the following office(s) in order of preference:-

1. Office of the *Sr. Dy. Accountant General (A&E), Tripura, Agartala.*

2. Office of the *NIL*



G.C.D.
19-04-06
(Signature)

Date 19-04-06

Name *Gopal Chandra Debnath*

Station *Agartala, Tripura*

Designation *Section Officer*

O/O the *Sr. D.A.G. (A&E), Tripura, Agartala*

Employee No. *TRATE 202 0246*



*Affection
Has
Advocati*



भजन सिंह
BHJAN SINGH

Central Administration Tribunal
केन्द्रीय प्रशासन न्यायालय

14 AUG 2009

Guwahati Bench
गुवाहाटी न्यायालय

D.O No. AG/Scp/Gir.'B'/2006/1479

28 July, 2006

मानालेखायती (ले पर्ब ५) असम

Accountant General (A & E) Assam,

मैदामगाँव, बेलतोला, गुवाहाटी - 781029

Maidamgaon, Beltola, Guwahati - 781029

Dear Shri Rajiv,

Please find enclosed herewith a copy of Headquarters Office D.O letter No. 1195-2006 dated 28-07-06 regarding Cadre Separation of Group 'B' officers of the North-East Region

Headquarters Office has asked to go ahead with implementation of the scheme without affecting the 23 applicants who have moved CAT, Guwahati Bench, against the cadre separation policy. In this connection, necessary orders are forwarded herewith which may be implemented in respect of Gr. 'B' officers of your office. The officers who are to be posted to other offices on permanent posting /deputation basis stand released on 31-07-06 (A.N). Compliance report in this regard may please be sent to this office by 01-08-06 positively for onward transmission to Headquarters Office.

With best wishes

Yours sincerely,

Ram

Attul

H.S.

Advocate

Shri Rajiv Kumar, D.A.G (A&E)

O/o the Sr. D.A.G (A&E) Tripura,

Agartala

14 AUG 2009

Gopal (2)

OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM, DAMGAON,
BELTOLA, GUWAHATI-781 029

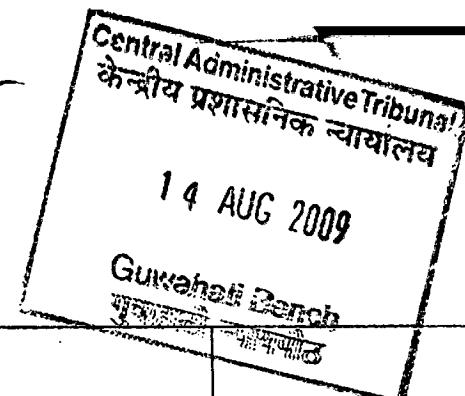
Circular No. AG/ Sep/Gr.'B'/2006/64

28 July, 2006

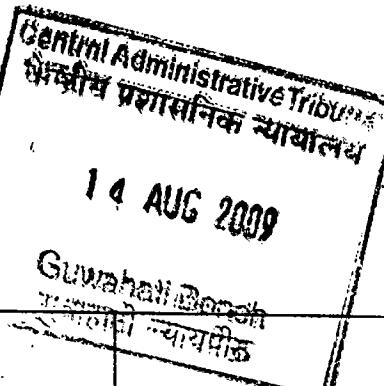
Consequent on their Promotion to the cadre of SO/AAO/AO/Sr.AOs., the officers were liable to be transferred and posted to any of the offices of the Accountant General (A&E) Assam, Nagaland, Tripura, Manipur, Meghalaya etc. or any other offices likely to be opened in future in the N.E. Region.

As per Policy on Cadre Separation issued under Circular No. AG/ Sep/Gr.'B'/ 2006/141 dated 30/3/2006 the following Group 'B' officers are hereby transferred and posted to the office(s) as shown below :-

SI.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A/G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A/G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
1.	CHINMOY ROY	Sr. A.O	Assam	Assam	Permanently allocated
2.	CHINMOY BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
3.	SWADESH KUMAR DAS	Sr. A.O	Assam	Assam	Permanently allocated
4.	DEBABRATA BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
5.	RANAJIT DHAR	Sr. A.O	Deputation	Assam	Permanently allocated
6.	MUKUR KANTI CHOWDHURY	Sr. A.O	Assam	Assam	Permanently allocated
7.	BIDYUT KR. CHOWDHURY	Sr. A.O	Assam	Assam	Permanently allocated
8.	PREMENDU KANTI SEN	Sr. A.O	Assam	Assam	Permanently allocated
9.	BROJENDRA CHOWDHURY	Sr. A.O	Assam	Assam	Permanently allocated
10.	DEBABRATA CHAKRABORTY	Sr. A.O	Assam	Assam	Permanently allocated
11.	M.KULANDAI RAJ	Sr. A.O	Manipur	Assam	Permanently allocated
12.	LAKSHMAN CH. DEY	Sr. A.O	Assam	Assam	Permanently allocated



Sl.No. (1)	Name of the Employee (2)	Designa- tion (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
13.	BHABATARAN SARMA	Sr. A.O	Assam	Assam	Permanently allocated
14.	PROFULLA BORA	Sr. A.O	Assam	Assam	Permanently allocated
15.	KALISADAK BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
16.	SUBRATA DEB ROY	Sr. A.O	Nagaland	Assam	Permanently allocated
17.	DIBAKAR CHOUDHURY	Sr. A.O	Assam	Assam	Permanently allocated
18.	JIBENDRA MOHAN ADITYA	Sr. A.O	Assam	Assam	Permanently allocated
19.	BIPIN CH. KAMAN	Sr. A.O	Nagaland	Assam	Permanently allocated
20.	PANNALA L DAS	Sr. A.O	Meghalaya	Assam	Permanently allocated
21.	TRIDIB RANJAN DEY	Sr. A.O	Assam	Assam	Permanently allocated
22.	JOSHODHIR CH. GHOSH	Sr. A.O	Assam	Assam	Temporarily allocated
23.	SARBANANDA TALUKDAR	A.O	Deputation	Assam	Permanently allocated
24.	SIDDHESWAR BARUAH	A.O	Assam	Assam	Permanently allocated
25.	MATILAL SINHA	A.O	Meghalaya	Assam	Permanently allocated
26.	ABUL HASHEM SHEIKH	A.O	Assam	Assam	Permanently allocated
27.	RAMANI MOHAN DASGUPTA	A.O	Nagaland	Assam	Permanently allocated
28.	KANAN BEHARI DEB	A.O	Meghalaya	Assam	Permanently allocated
29.	SATYA BRATA DHAR	A.O	Assam	Assam	Permanently allocated
30.	TAPASH CHAKRABORTY	A.O	Meghalaya	Assam	Permanently allocated
31.	RAMANUJ CHAKRAVORTY	A.O	Assam	Assam	Temporarily allocated
32.	PRATAP CHANDRA RABHA	A.A.O	Nagaland	Assam	Permanently allocated
33.	RAM AYODHYA PRASAD	A.A.O	Deputation	Assam	Permanently allocated



Gopal (3)

A/C

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Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
34.	NIKHIL CH. DEY	A.A.O	Assam	Assam	Permanently allocated
35.	AJOY KR. DEB	A.A.O	Assam	Assam	Permanently allocated
36.	DILIP KUMAR DUTTA	A.A.O	Deputation	Assam	Permanently allocated
37.	DEBASISH DEB PURKAYASTHA	A.A.O	Assam	Assam	Permanently allocated
38.	PROMOTH DAS	A.A.O	Assam	Assam	Permanently allocated
39.	KAMAL CH. NAG	A.A.O	Assam	Assam	Permanently allocated
40.	GORUPADA GANGULY	A.A.O	Assam	Assam	Permanently allocated
41.	DIPAK CH. ROY	A.A.O	Assam	Assam	Permanently allocated
42.	NIRMALENDU BHATTACHARJEE	A.A.O	Deputation	Assam	Permanently allocated
43.	TILAK MAHANTA	A.A.O	Assam	Assam	Permanently allocated
44.	PURNIMA DAS	A.A.O	Assam	Assam	Permanently allocated
45.	DEBANANDA BORA	A.A.O	Assam	Assam	Permanently allocated
46.	GOPAL KRISHNA DEY	A.A.O	Assam	Assam	Permanently allocated
47.	DAWA SANGH LAMA	A.A.O	Assam	Assam	Permanently allocated
48.	UJJAL TARAFDAR	A.A.O	Manipur	Assam	Permanently allocated
49.	NILADHWAJ MISHRA	A.A.O	Meghalaya	Assam	Permanently allocated
50.	SUDIP ROY	A.A.O	Assam	Assam	Permanently allocated
51.	NIRMAL KANTI DEY	A.A.O	Assam	Assam	Permanently allocated
52.	ASHIM DAS CHOUDHURY	A.A.O	Assam	Assam	Permanently allocated
53.	NIHAR LODH	A.A.O	Assam	Assam	Permanently allocated
54.	PURNENDU BARMAN	A.A.O	Assam	Assam	Permanently allocated

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SI.No. (1)	Name of the Employee (2)	Designa- tion (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
55.	DILIP KUMAR ROY	A.A.O	Nagaland	Assam	Permanently allocated
56.	ASHISH CHAKRABORTY(II)	A.A.O	Assam	Assam	Permanently allocated
57.	KAMALENDU BHATTACHARJEE(I)	A.A.O	Assam	Assam	Permanently allocated
58.	RATAN DAS	A.A.O	Assam	Assam	Permanently allocated
59.	SIBAPADA BHATTACHARJEE	A.A.O	Assam	Assam	Permanently allocated
60.	SANJOY BHATTACHARJEE (I)	A.A.O	Assam	Assam	Permanently allocated
61.	ANJALI (BORA) DUTTA	A.A.O	Assam	Assam	Permanently allocated
62.	SAMIR BHATTACHARJEE	A.A.O	Assam	Assam	Permanently allocated
63.	RUBY SARMA	A.A.O	Assam	Assam	Permanently allocated
64.	NANI GOPAL SEN	A.A.O	Deputation	Assam	Permanently allocated
65.	ASHIM KUMAR BISWAS	A.A.O	Assam	Assam	Permanently allocated
66.	BIJIT KUMAR BHATTACHARJEE	A.A.O	Assam	Assam	Permanently allocated
67.	GAUTAM MAZUMDER	A.A.O	Assam	Assam	Permanently allocated
68.	DILIP RANJAN CHAKRAVORTY	A.A.O	Nagaland	Assam	Permanently allocated
69.	AJOY KUMAR SARKAR	A.A.O	Assam	Assam	Permanently allocated
70.	DILIP KUMAR DHAR	A.A.O	Assam	Assam	Permanently allocated
71.	NAHAMANI KHAYI	A.A.O	Manipur	Assam	Permanently allocated
72.	JYOTIRMOY PURKAYASTHA	A.A.O	Assam	Assam	Permanently allocated
73.	SUDIPTA KUNDU	A.A.O	Assam	Assam	Permanently allocated
74.	APURBA KUMAR GOGOI	A.A.O	Assam	Assam	Permanently allocated
75.	ASHUTOSH SARKAR	A.A.O	Nagaland	Assam	Permanently allocated

Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय
14 AUG 2009
Guwahati Bench
गুৱাহাটী ন্যায়পৰিষদ
Group 4

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
76.	JATIN CHANDRA BAISHYA	A.A.O	Assam	Assam	Permanently allocated
77.	RANJIT DAS	A.A.O	Assam	Assam	Permanently allocated
78.	ARABINDA SARKAR	A.A.O	Deputation	Assam	Permanently allocated
79.	SAMARENDRA BISWAS	A.A.O	Deputation	Assam	Permanently allocated
80.	ARAVINDAKSHAN C.B.	A.A.O	Assam	Assam	Permanently allocated
81.	PRASENJIT DEB (I)	A.A.O	Deputation	Assam	Permanently allocated
82.	PRASENJIT DEB (ii)	A.A.O	Assam	Assam	Permanently allocated
83.	UTTAMA DAS	A.A.O	Assam	Assam	Permanently allocated
84.	NAROTTAM MAZUMDER	A.A.O	Assam	Assam	Permanently allocated
85.	ADHIR CHAKRABORTY	A.A.O	Meghalaya	Assam	Permanently allocated
86.	SANTOSH KUMAR BASAK	A.A.O	Assam	Assam	Permanently allocated
87.	KAMALESH CHOUDHURY	A.A.O	Assam	Assam	Permanently allocated
88.	SANKAR DEY	A.A.O	Assam	Assam	Permanently allocated
89.	RANJIT KUMAR ROY	A.A.O	Assam	Assam	Permanently allocated
90.	ARCHANA DEB	A.A.O	Assam	Assam	Permanently allocated
91.	SUBHAS PAUL	A.A.O	Assam	Assam	Permanently allocated
92.	DEBASHISH ROY	A.A.O	Assam	Assam	Permanently allocated
93.	SUBHASISH DAS CHOUDHURY	A.A.O	Assam	Assam	Permanently allocated
94.	BHISMABRATA BHATTACHARJEE	A.A.O	Deputation	Assam	Permanently allocated
95.	AJOY PAUL (I)	A.A.O	Assam	Assam	Permanently allocated
96.	PRANAB BHOWMICK	A.A.O	Nagaland	Assam	Permanently allocated

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Guwahati Bench
গুৱাহাটী বেঞ্চ

Sl.No. (1)	Name of the Employee (2)	Designa- tion (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
97.	PIJUSH CHAKRABORTY	A.A.O	Nagaland	Assam	Temporarily accommodated
98.	ASHIT DHAR	A.A.O	Meghalaya	Assam	Temporarily accommodated
99.	NIRJYAS DAS	A.A.O	Assam	Assam	Temporarily accommodated
100.	NARAYAN DEB NATH	A.A.O	Assam	Assam	Temporarily accommodated
101.	SHAMBHU KUMAR NATH	A.A.O	Assam	Assam	Temporarily accommodated
102.	LAKSHMI BHATTACHARJEE	A.A.O	Assam	Assam	Temporarily accommodated
103.	JAHARBRATA BHATTACHARJEE	A.A.O	Assam	Assam	Temporarily accommodated
104.	BIDYUT SEN PURKAYASTHA	A.A.O	Assam	Assam	Temporarily accommodated
105.	SOUMEN CHAKRABORTY	S.O	Tripura	Assam	Permanently allocated
106.	DHIRAJ KUMAR DAS	S.O	Assam	Assam	Permanently allocated
107.	RANOJ BARMAN	S.O	Assam	Assam	Permanently allocated
108.	KRISHNA BASI DAS	S.O	Meghalaya	Assam	Permanently allocated
109.	PIJUSH KANTI SUR	S.O	Meghalaya	Assam	Permanently allocated
110.	BIMALENDU CHAKRABORTY	S.O	Nagaland	Assam	Permanently allocated
111.	ABHIJIT BISWAS	S.O	Meghalaya	Assam	Permanently allocated
112.	SHOVAN KUMAR KAR	S.O	Meghalaya	Assam	Permanently allocated
113.	UTTAM KUMAR SAHA	S.O	Meghalaya	Assam	Permanently allocated
114.	AMIT PATRANABIS	S.O	Assam	Assam	Permanently allocated
115.	DIPALI (MANDAL) DAS	S.O	Meghalaya	Assam	* Permanently allocated as per provision of M.I.R
116.	Y. MANAOBI SINGH	Sr. A.O	Meghalaya	Manipur	Permanently allocated
117.	CHONGTHAM JOY KR. SINGH(II)	Sr. A.O	Deputation	Manipur	Permanently allocated

14 AUG 2009

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Gopal/5

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

Sl. No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
118	N.G. RUTH	Sr. A.O	Manipur	Manipur	Permanently allocated
119	ATHOKPAM BIREN SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
120	MAHARABAM TOMAL SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
121	L. JOY CHANDRA SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
122	L. BINOD BIHARI SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
123	L. NOKUL SINGH	Sr. A.O	Manipur	Manipur	Temporarily accommodated
124	M. GUNINDRA SINGH	A.O	Manipur	Manipur	Permanently allocated
125	PH. SUBHASH CH. SHARMA	A.O	Manipur	Manipur	Permanently allocated
126	K. IBOTHAM SINGH	A.A.O	Manipur	Manipur	Permanently allocated
127	L. BIDYA CHANDRA SINGH	A.A.O	Manipur	Manipur	Permanently allocated
128	N. BUDHI CHANDRA SINGH	A.A.O	Manipur	Manipur	Permanently allocated
129	K. NILKAMAL SINGH	A.A.O	Manipur	Manipur	Permanently allocated
130	N. SACHIBHUSAN SINGH	A.A.O	Manipur	Manipur	Permanently allocated
131	P. RAGHUMANI SINGH	A.A.O	Manipur	Manipur	Permanently allocated
132	TH. IBOHAL SINGH	A.A.O	Manipur	Manipur	Permanently allocated
133	L. RAJEN SINGH	A.A.O	Manipur	Manipur	Permanently allocated
134	Y. DEVANANDA SINGH	A.A.O	Manipur	Manipur	Permanently allocated
135	ABHICHANDRA KARKI	A.A.O	Manipur	Manipur	Permanently allocated
136	H. CHA SURCHANDRA	A.A.O	Deputation	Manipur	Permanently allocated
137	CH. BABITA DEVI	A.A.O	Manipur	Manipur	Permanently allocated
138	D. YANG KHOSEI HAOKIP	A.A.O	Manipur	Manipur	Permanently allocated

14 AUG 2009

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
139	AMALENDU DAS(II)	Sr. A.O	Meghalaya	Meghalaya	Permanently allocated
140	ARINDAM BHATTACHARJEE	Sr. A.O	Meghalaya	Meghalaya	Permanently allocated
141	SES KANTO SHARMA	Sr. A.O	Meghalaya	Meghalaya	Permanently allocated
142	VERONICA LYNGDOH	A.O	Meghalaya	Meghalaya	Permanently allocated
143	SUBHENDU NATH	A.O	Deputation	Meghalaya	Permanently allocated
144	MADHABI (DHAR) DEB	A.A.O	Meghalaya	Meghalaya	Permanently allocated
145	B.ROLES WAHLANG	A.A.O	Meghalaya	Meghalaya	Permanently allocated
146	HALINE ROYNONGRUM	A.A.O	Meghalaya	Meghalaya	Permanently allocated
147	ARUN KUMARH NATH	A.A.O	Meghalaya	Meghalaya	Permanently allocated
148	D. ISSAC	A.A.O	Meghalaya	Meghalaya	Permanently allocated
149	HAUKHOLAM TYTHUL	A.A.O	Meghalaya	Meghalaya	Permanently allocated
150	ANAND BAHADUR THAPA	A.A.O	Assam	Meghalaya	Permanently allocated
151	PRIYOTOSH CHOWDHURY	A.A.O	Assam	Meghalaya	Permanently allocated
152	RAMESH KUMAR BISWA	A.A.O	Meghalaya	Meghalaya	Permanently allocated
153	THOMAS SEBASTIAN	A.A.O	Meghalaya	Meghalaya	Permanently allocated
154	SABERIUS NANGBAH	A.A.O	Meghalaya	Meghalaya	Permanently allocated
155	SUKESH RANJAN DEB	A.A.O	Meghalaya	Meghalaya	Permanently allocated
156	STEVEN JOSPAR SWER	A.A.O	Meghalaya	Meghalaya	Permanently allocated
157	MANJITA(BHATTACHARJEE) ROY CHOWDHURY	A.A.O	Meghalaya	Meghalaya	Permanently allocated
158	DEVASISH BHATTACHARJEE	A.A.O	Meghalaya	Meghalaya	Permanently allocated
159	KESHAB GUPTA ROY	A.A.O	Meghalaya	Meghalaya	Permanently allocated

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Gopal (6) 36

Guwahati Bench
जनरल प्रशासनिक आयालय

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
	160 SIPRA GHOSH	A.A.O	Meghalaya	Meghalaya	Permanently allocated
	161 DHIREN KUMAR PRADHAN	A.A.O	Deputation	Meghalaya	Permanently allocated
	162 ASHIM KUMAR SAHA	A.A.O	Meghalaya	Meghalaya	Permanently allocated
	163 RAJESH KUMAR RASAILY	A.A.O	Meghalaya	Meghalaya	Permanently allocated
	164 MIHIR KANTI DAS	A.A.O	Meghalaya	Meghalaya	Permanently allocated
	165 SUMITRA (DAS) DEY	A.A.O	Meghalaya	Meghalaya	Temporarily accommodated
	166 RAJYA PAL DEOKOTA	S.O	Meghalaya	Meghalaya	Permanently allocated
	167 PANKAJ DEV CHOWDHURY	S.O	Meghalaya	Meghalaya	Permanently allocated
	168 KUMAR KARKI	S.O	Meghalaya	Meghalaya	Permanently allocated
	169 DEBASISH DAS	S.O	Nagaland	Meghalaya	Permanently allocated
	170 BABUL SHOME	S.O	Deputation	Meghalaya	Permanently allocated
1	171 PRANAY BHUSAN NAG	Sr. A.O	Tripura	Tripura	Permanently allocated
2	172 RAKHAL CHANDRA BARMAN	Sr. A.O	Tripura	Tripura	Permanently allocated
3	173 SHYAMAL PURKAYASTHA	Sr. A.O	Assam	Tripura	Permanently allocated
4	174 MANIKLALA THAKUR	Sr. A.O	Assam	Tripura	Permanently allocated
5	175 DEBAPRASAD CHAKRAVORTY	Sr. A.O	Tripura	Tripura	Permanently allocated
6	176 BISHNU BIKASH BHATTACHARJEE	Sr. A.O	Tripura	Tripura	Permanently allocated
7	177 PRASANTA DUTTA	A.O	Meghalaya	Tripura	Permanently allocated
	178 GITESH CH.NANDI	A.A.O	Tripura	Tripura	Permanently allocated
	179 SANTOSH KUMAR SAHA	A.A.O	Nagaland	Tripura	Permanently allocated
	180 TAPAN CHOWDHURY	A.A.O	Nagaland	Tripura	Permanently allocated

14 AUG 2009

Guwahati Bench
गुवाहाटी बैच

SI.No. (1)	Name of the Employee (2)	Designa- tion (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
181	KALPANA MAZUMDAR	A.O	Tripura	Tripura	Permanently allocated
182	MADHUSUDAN SAHA	A.O	Tripura	Tripura	Permanently allocated
183	BISHNUPADA SAHA	A.O	Manipur	Tripura	Permanently allocated
184	BIMAL CHANDRA DAS	A.O	Tripura	Tripura	Permanently allocated
185	ANINDITA DHAR	A.O	Tripura	Tripura	Permanently allocated
186	NARAYAN CHANDRA DAS	A.O	Tripura	Tripura	Permanently allocated
187	DEBABRATA CHOUDHURY	A.O	Tripura	Tripura	Permanently allocated
188	MANIKLAL BHATTACHARJEE	A.O	Tripura	Tripura	Permanently allocated
189	SANJOY BHATTACHARJEE(II)	A.O	Tripura	Tripura	Permanently allocated
190	NEPAL KANTI CHAKRAVORTY	A.O	Tripura	Tripura	Permanently allocated
191	RABINDRA CHAKRABORTY	A.O	Deputation	Tripura	Permanently allocated
192	AMIT CHAKRAVARTY	A.O	Meghalaya	Tripura	Permanently allocated
193	UTTAM CHAKRABORTY	A.O	Tripura	Tripura	Permanently allocated
194	BHASKAR BHATTACHARJEE	A.O	Tripura	Tripura	Permanently allocated
195	KALIPADA PAUL	A.O	Tripura	Tripura	Permanently allocated
196	NHAR BHATTACHARJEE	A.O	Nagaland	Tripura	Permanently allocated
197	SANJAY SAHA	A.O	Tripura	Tripura	Temporarily accommodated
198	PRANAB KUMAR SHIL	S.O	Tripura	Tripura	Permanently allocated
✓199	GOPAL CHANDRA DEVNATH	S.O ✓	Tripura ✓	Tripura ✓	✓ Permanently allocated
200	ARINDAM KUMAR DAS	A.O	Nagaland	Nagaland	Permanently allocated
201	JOSEPH K.A	S.O	Nagaland	Nagaland	Permanently allocated

14 AUG 2006

Gopal (73)

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
202	CHANDRESWAR SINGHA	A.A.O	Tripura	Mizoram	Permanently allocated
203	BINODE CHANDRA BHAGAWATI	A.A.O	Deputation	Arunachal Pradesh	Permanently allocated
204	RATAN DEBNATH	S.O	Meghalaya	Arunachal Pradesh	Permanently allocated

1. Serial No. 22,31,97 to 104, 123, 165 & 197 are temporarily posted to the offices as shown against their names in column No. (5). They will be on waiting list for final allocation to the offices of their choice. Till final allocation are made they will be liable to be transferred to deficit offices on return of deputationists against whom they are being temporarily accommodated.
2. The officers who are allocated/posted to an office other than the office to which they are presently posted stand released from the respective offices w.e.f 31-07-06(AN) to enable them to join in their new place of posting. **The transfers are in the public interest.**
3. The deputationists who are permanently allocated to the offices of their choice will be posted to the allocated offices as and when they return from deputation.

[Authority A.G's Order dated 28-07-06 at P/ 21 N in file No. No. AG/ Sep/Gr.'B'/2006]

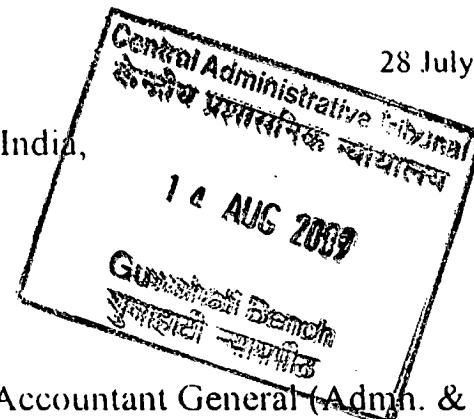
sd/-
Sr. Deputy Accountant General (Admn. & VLC)

Memo No. AG/ Sep/Gr.'B'/2006/ 1430

Copy forwarded to:

The Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
Indraprastha Head Post Office,
New Delhi- 110 002.

28 July, 2006



sd/-

Sr. Deputy Accountant General (Admn. & VLC)

Memo No. AG/ Sep/Gr.'B'/2006/1431-45

28 July, 2006

Copy for information and necessary action to:

Copy to :

- ◆ The Pr. Director of Audit, N.F. Railway, Maligaon, Guwahati 781 011
- ◆ The Senior Deputy Accountant General (A), O/o the A.G. (A&E) Meghalaya etc., Shillong 793 001.
- ◆ The Senior Deputy Accountant General (A&E) Tripura, Agartala
- ◆ The Senior Deputy Accountant General (A&E), Manipur, Imphal
- ◆ The Senior Deputy Accountant General (A&E), Nagaland, Kohima
- ◆ The Secretary to the Accountant General (A&E) Assam Guwahati 781 029
- ◆ All concerned officers
- ◆ Concerned Branch Officers
- ◆ The Private Secretary to the Accountant General.
- ◆ The Pay & Accounts Officer, Local
- ◆ The Steno Gr. II attached to Sr. DAG(A)
- ◆ The Steno Gr. I attached to Sr. DAG(P&F)
- ◆ The AAO/Confidential Cell
- ◆ The Hindi Officer – Hindi version of this order may be issued from his end.
- ◆ Admn 1 Order Book

Accounts Officer (Admn)

ESSII/2009/102
12.6.2009



- 30 -

ANNEXURE - 4

No. 697-6 PC/GE-II/22-2009

भारत के नियंत्रक-महालेखापरीक का कार्यालय

10. बहादुरखाह ज़फ़र भार्गा

नई दिल्ली - 110 002

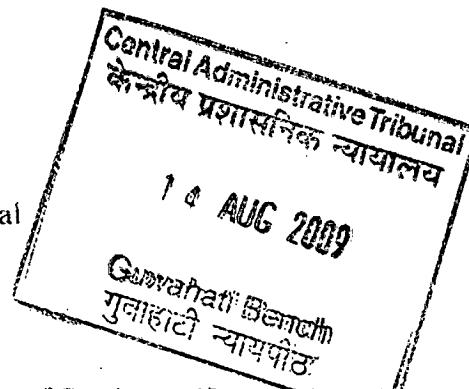
OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA

10, BAHADUR SHAH ZAFAR MARG,
New Delhi - 110 002

दिनांक / DATE 27 May 2009

To

All Head of Offices.
(As per mailing list)
Principal Director (Commercial)-Local
Director (P)-Local



Subject:- Re-designation of the merged cadre of Section Officer and Assistant Accounts / Audit Officer and classification thereof.

Sir / Madam,

Ministry of Finance had vide Notification under GSR 622(E) dated 29.08.2008 upgraded the pre-revised pay scales of Section Officer and Assistant Audit Officer / Assistant Accounts Officer and placed them in a common Pay Band (PB-2 Rs. 9300-34800) with Grade Pay of Rs. 4800/- merging of the posts of Section Officer and Assistant Accounts / Audit Officer.

2. Consequently, it has been decided that the merged cadre of Section Officer and Assistant Accounts / Audit Officer will be re-designated as Assistant Accounts Officer / Assistant Audit Officer and will be classified as Group 'B' Gazetted. Till such time the new RRs are framed, the promotions to the new cadre of AAO would be made in terms of existing RRs of SO cadre

3. This will take effect from the date of issue of this letter.

(Saurabh Narain)

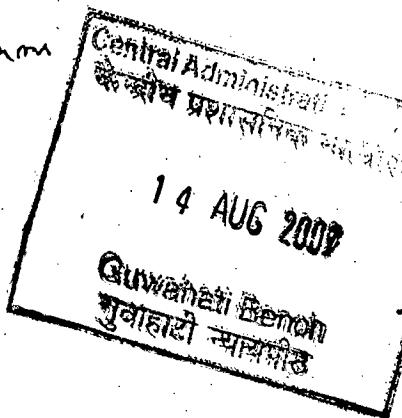
Asstt. Comptroller and Auditor General (N)

JUL-09-09 12:18 DGAUDIT

TEL: 23234820

P:01

SPEED POST / FAX 17(1) D.O. No 1 LC/95-2006 4/2

भारत के नियम-विधानसभावितक का वार्तालाल
10. जायुराज खकर यारा,
नई दिल्ली - 110 002OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA
TO: BAHADUR SHAN ZIPAIR MARG,
New Delhi
28 May 2007
रिकार्ड / DATER. SRINIVASAN
DIRECTOR (LEGAL)
23239335

Dear

Please refer to the letter No Estt-I/Audit/1-51/Vol II/2006-07/171 dated 1.5.2007 regarding review of policy decision of separation of cadres in NE States. As per the directions of the Tribunal, Guwahati Bench passed in an order dated 28.3.2007 in O.A Nos 115/2006, 125/2006, 143/2006 and 146/2006, the policy of separation of common cadres has been reviewed for prescribing a maximum period of deputation for officers deputed to deficit offices.

2. The issue of prescribing a maximum period of deputation to officers deputed to a deficit office has been considered in the light of the instructions issued by the Government, this Department, the dates of occurrence of vacancies in the offices of choice for repatriation of officers on deputation and the requirement of the Department to fulfill its constitutional and statutory obligations. It is decided in public interest that the maximum period of deputation of Section Officer/ Assistant Audit Officer/Audit Officer/Senior Audit Officer to a deficit office under the policy of separation of common cadres in NE States shall be four years. If a vacancy occurs to accommodate an officer on deputation, at the office of his choice, he/she will be reverted to that office as per the above said policy.

3. Necessary orders may kindly issue.

Yours sincerely,

S/

Shri Manoj Sahay
Senior Deputy Accountant General (Admin)
Office of Pr Accountant General (Audit)
Assam, GUWAHATI

गु. प्रा० / Phone : 23231440, 23231761
टेलेस / Telex : 031-65981, 031-65847

राय / Telegram : ARGEL NEW DELHI
फोन / Fax : 91-11-23235446, 91-11-23234014

0370 - 2243117

OFFICE OF THE SR. DEPUTY ACCOUNTANT-GENERAL (A&E)
TRIPURA::AGARTALA

E.O NO: 160

Dated: 10-08-2009

In pursuance of Headquarters' office endorsement letter No. 554-NGE (App.)/28-2007/Pt.II dated 15-07-2009, Sri Gopal Ch Debnath, Asstt. Accounts Officer & Sri Khokan Ch. Roy, Asstt. Accounts Officer are hereby released w.e.f 17-08-2009 (A/N) so as to enable them to join in the O/o the Sr. Deputy Accountant General, Nagaland, Kohima on transfer on deputation basis.

[Authority: A/G's order at P/26^N of file No. Estt. (A&E)/Cadre Separation/Part-III/2009-10]

Sd/-
Deputy Accountant General

Memo No. Estt./A&E/Cadre Separation/Part-III/2009-10/681

Dated: 10-08-2009

Copy To

The Asstt. Comptroller & Auditor General (N), O/o the Comptroller & Auditor General of India, 9, Deen Dayal Upadhyay Marg, New Delhi-110124—for information please.

Sd/-
Deputy Accountant General

Memo No. Estt./A&E/Cadre Separation/Part- III/2009-10/682-92

Dated: 10-08-2009

Copy to:

1. The Sr. Deputy Accountant General (A&E), Nagaland, Kohima. He is requested to release Sri Amritlal Das, AAO and Sri Subrata Das Choudhury, AAO on joining of Sri Gopal Ch. Debnath & Sri Khokan Ch. Roy, AAO.
2. Sri Gopal Ch. Debnath, Asstt. Accounts Officer
3. Sri Khokan Ch. Roy, Asstt. Accounts Officer
4. PS to Accountant General
5. PA to Dy. Accountant General (A&E)
6. Concerned B.O's
7. Pay and Accounts Officer, Local
8. Pay Bill Table
9. T.A Bill Table
10. Service Book Table
11. E.O file

14 AUG 2009
Guwahati Bench
গুৱাহাটী সামৰণিক ব্যায়ালিক
Sr. Accounts Officer/Admin.

Alfred

Ho,

Advocate

To

**The Accountant General,
Tripura, Agartala.**

Subject:- Humble submission for review of my release on transfer/deputation to the O/O the Sr. D.A.G. (A&E), Nagaland, Kohima- separation of common cadre of Group "B" Officers regarding.

Sir,

With due regards I beg to state that as per cadre separation policy communicated by the Hqrs. Office vide letter No. 144-NGE (App)/17-2004 dated 24-03-2006, I was **permanently allocated** in your office vide your circular No. 506 dated 31-07-2006, in pursuance of D.O. letter No. AG/Sep/Gr.'B'/2006/1947 Dated 28-07-2006 & circular No. AG/Sep/Gr.'B'/2006/64 dated 28-07-2006 of A.G. (A&E), Assam, Guwahati. As per the **clause IV, V & VI of the said policy** framed by the Hqrs. Office it is very much clear that I need not to go outside as I was **permanently allocated** to the O/o the Sr. Dy. Accountant General (A&E), Tripura.

2. Recently I have been asked to intimate the authority the date on which I may take release from this office on transfer/deputation to the O/O the Sr. D.A.G.(A&E), Nagaland, Kohima as per the Hqrs. Office letter No. 554-NGE(App.)/28-2007/Pt.II dated 15-07-2009, to repatriate my Sr. colleagues from that office even though two clear vacancies are lying in this Office.

3. In such a situation it is very much unfortunate for me to be released from this office for which I was not at all mentally prepared since I was **permanently allocated** in this office vide your circular No. 506 dated 31-07-2006, in pursuance of D.O. letter No. AG/Sep/Gr.'B'/2006/1947 dated 28-07-2006 & circular No. AG/Sep/Gr.'B'/2006/64 dated 28-07-2006 of A.G. (A&E), Assam, Guwahati.

4. In view of the above facts even if I am compelled to go from this office in spite of **two clear vacancies are lying in the grade which are not filled up till date** it would be against the principle of natural justice and the policy of separation of cadre circulated under Hqrs. Office vide letter No. 144-NGE (App)/17-2004 dated 24-03-2006 (copy enclosed).

5. In the circumstances stated above I may kindly be intimated why I am to go outside this office since I was permanently allocated to this office in accordance with above policy of separation of cadre circulated under Hqrs. Office letter No. 144-NGE (App)/17-2004 dated 24-03-2006 and the AAOs who are senior to me can be accommodated against the **two clear vacancies lying in this office in the grade**.

6. By virtue of re-designation of the post of Section Officer as Assistant Accounts Officer I am the second junior most in the present Assistant Accounts Officer cadre but at present two clear vacancies lying in this Office where the senior AAOs posted in Nagaland may easily be repatriated without any replacement as mentioned in para 1 & 2 of the letter No. Hqrs. Office letter Endt. No. 554-NGE(App.)/28-2007/pt.II dated 15-07-2009.

7. At the time of cadre separation I exercised my option in r/o the O/o the Sr. Dy. Accountant General (A&E), Tripura only, now how could I be transfer/deputed to Nagaland office without my option.

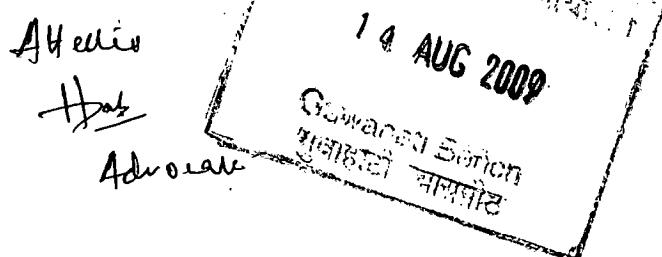
I do firmly believe that in view of the above facts your good sense of natural justice would review / re-consider the decision of my release from this office and your honour would kindly take necessary steps for stopping of my transfer to Nagaland office and thus oblige thereby.

Enclo:- All the orders and circulars (17 Nos. sheets) as mentioned above.

Dated, 03-08-2009.
Agartala, Tripura.

Yours Faithfully,

14 AUG 2009
(Gopal Chandra Debnath)
Assistant Accounts Officer
O/O the Sr. D.A.G (A&E),
Tripura, Agartala.



*Received
03/08/09*